



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

WEDNESDAY, THE 1<sup>ST</sup> DAY OF APRIL 2026 / 11TH CHAITHRA, 1948

WP(C) NO. 13155 OF 2026

**PETITIONER(S):**

ANJALI P.V. (POPULARLY KNOWN AS ANJALI NAIR)  
AGED 37 YEARS, D/O. CHETTITHARA GOPINATHAN NAIR,  
RESIDING AT AAVNI HOUSE SRA 97, RAJEV GANDHI  
JUNCTION, ERNAKULAM DISTRICT, KERALA, INDIA,  
PIN - 682037

BY ADVS.  
SRI. JOSEPH KODIANTHARA (SR)  
SRI.VIJAY V. PAUL  
SHRI.BLAZE K.JOSE  
SHRI.AJAY V.ANAND  
SRI.ALPHIN ANTONY  
SMT.P.V.UTTARA  
SHRI.ROJIT ZACHARIAH  
SMT.RADHIKA PRASAD  
SHRI.MOHAMMED AZIF S.  
SMT.RAZANA

**RESPONDENT(S):**

- 1 THE RETURNING OFFICER  
THRIIPPUNITHURA ASSEMBLY CONSTITUENCY (NO. 81),  
ERNAKULAM DISTRICT, KERALA, PIN - 682030
- 2 THE DISTRICT ELECTION OFFICER  
ERNAKULAM DISTRICT, KERALA, PIN - 682030
- 3 THE CHIEF ELECTORAL OFFICER, KERALA  
OFFICE OF THE CHIEF ELECTORAL OFFICER,  
THIRUVANANTHAPURAM, KERALA, PIN - 695033
- 4 THE ELECTION COMMISSION OF INDIA  
REPRESENTED BY ITS SECRETARY, NIRVACHAN SADAN, ASHOKA  
ROAD, NEW DELHI, PIN - 110001

**BY ADV.:**



**SR GP, SMT AMMINIKUTTY K,  
SRI M AJAY, SC**

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON  
01.04.2026, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:**



**P.V.KUNHIKRISHNAN, J.**

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**W.P.(C) No.13155 of 2026**  
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**Dated this the 01<sup>st</sup> day of April, 2026**

**JUDGMENT**

The above writ petition is filed seeking the following reliefs:

“(i) declare that the 1st Respondent is liable to correct the name of the Petitioner in the list of contesting candidates prepared under Rule 10 of the Conduct of Elections Rules, 1961 and in the ballot/Electronic Voting Machine from “Anjali P.V” to “Anjali Nair”, in compliance with the Proviso to Rule 8(2) of the Conduct of Election Rules 1961;

(ii) issue a writ of mandamus or such other appropriate writ, direction or order, directing the 1st Respondent (Returning Officer, Thripunithura Assembly Constituency) to forthwith correct the name of the Petitioner in the list of contesting candidates prepared under Rule 10 of the Conduct of Elections Rules, 1961 from “Anjali P.V.” to “Anjali Nair”, in compliance with the Proviso to Rule 8(2) of the Conduct of Election Rules 1961;

(iii) issue a writ of mandamus or such other appropriate writ, direction or order, directing the Respondents to ensure that the name “Anjali Nair” is displayed on the Electronic Voting Machine (EVM) for the Thripunithura Assembly Constituency in place of “Anjali P.V.” before the date of poll (09.04.2026);

(iv) issue a writ of mandamus or such other appropriate writ, direction or order, directing the Respondents to ensure that the



name “Anjali Nair” is displayed on the postal ballot for the Thripunithura Assembly Constituency in place of “Anjali P.V.” before the date of poll (09.04.2026);

(v) issue a writ of mandamus directing the 1st respondent and the 3rd respondent to forthwith pass order on Exhibits P5 and P6 representations respectively, after granting the Petitioner an opportunity of hearing;

(vi) dispense with the need for filing/ producing the English translations of documents in Malayalam language;

and

(vii) grant such other and further reliefs as this Hon’ble Court may deem fit in the interests of justice.” *[SIC]*

2. When this writ petition came up for consideration, the learned Senior Counsel Adv. Sri. Joseph Kodianthara, who is appearing for the petitioner, submitted that the petitioner will be satisfied, if a direction is issued to the 1<sup>st</sup> respondent to consider Exts.P5 and P6 within a time frame.

3. Heard the learned Senior Counsel appearing for the petitioner and the learned Senior Government Pleader. I also heard the learned Standing Counsel for the Election Commission of India.

4. After hearing the parties, I think, there can be a direction to consider Exts.P5 and P6 by the 1<sup>st</sup> respondent.



Therefore, this Writ Petition is disposed of, directing the 1<sup>st</sup> respondent to consider Exts.P5 and P6. A hearing should be conducted by the 1<sup>st</sup> respondent on 04.04.2026 at 11.00 AM. The petitioner will appear before the 1<sup>st</sup> respondent on that day and necessary orders shall be passed by the 1<sup>st</sup> respondent immediately after the hearing ie., on the same day.

H/O.

**Sd/-**

**P.V.KUNHIKRISHNAN,  
JUDGE**

nvj

Judgment reserved	NA
Date of Judgment	01.04.2026
Judgment dictated	01.04.2026
Draft Judgment placed	01.04.2026
Final Judgment uploaded	01.04.2026



**APPENDIX OF WP(C) NO. 13155 OF 2026**

**PETITIONER EXHIBITS**

- Exhibit P1** TRUE COPY OF THE WIKIPEDIA PAGE OF THE PETITIONER WITH THE NAME 'ANJALI NAIR'
- Exhibit P2** TRUE COPY OF THE NOMINATION PAPER (FORM 2B) DATED 23.03.2026 FILED BY THE PETITIONER
- Exhibit P3** TRUE COPY OF THE WRITTEN REQUEST DATED 24.03.2026 FURNISHED BY THE PETITIONER TO THE 1ST RESPONDENT UNDER THE PROVISO TO RULE 8(2) OF THE CONDUCT OF ELECTIONS RULES, 1961
- Exhibit P4** TRUE COPY OF THE FORM 7A LIST OF CONTESTING CANDIDATES DATED 26.03.2026 PUBLISHED BY THE 1ST RESPONDENT
- Exhibit P5** TRUE COPY OF THE REPRESENTATION DATED 30.03.2026 SUBMITTED BY THE PETITIONER BEFORE THE 1ST RESPONDENT
- Exhibit P6** TRUE COPY OF THE REPRESENTATION DATED 30.03.2026 SUBMITTED BY THE PETITIONER BEFORE THE 3RD RESPONDENT
- Exhibit P7** TRUE COPY OF THE ELECTION MATERIALS PRINTED IN THE NAME OF THE PETITIONER - ANJALI NAIR